

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF C A V Cotton Mills Private Limited

RELEVANT PARTICULARS		
1.	Name of corporate debtor	C A V Cotton Mills Private Limited
2.	Date of incorporation of corporate debtor	28-07-1987
3.	Authority under which corporate debtor is incorporated / registered	Companies Act Registrar of Companies, Coimbatore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17115TZ1987PTC002014
5.	Address of the registered office and principal office (if any) of corporate debtor	551, Ganesapuram (P.O), S.S.Kulam (Via), Annur, Coimbatore – 641 107
6.	Insolvency commencement date in respect of corporate debtor	September 27, 2019
7.	Estimated date of closure of insolvency resolution process	March 25, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	S. Sridhar IBBI/IPA-001/IP-P00381/2017-18/10638
9.	Address and e-mail of the interim resolution professional, as registered with the Board	No.9, I Floor, Rajamannar Street, T.Nagar, Chennai – 600017 Email : sridhar@sssindia.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	No.9, I Floor, Rajamannar Street, T.Nagar, Chennai – 600017 Email : sridhar@sssindia.com
11.	Last date for submission of claims	October 11, 2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

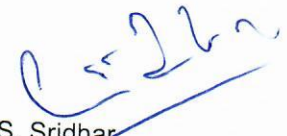
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of C A V Cotton Mills Private Limited on 27-09-2019.

The creditors of C A V Cotton Mills Private Limited, are hereby called upon to submit their claims with proof on or before October 11, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 01/10/2019
Place: Chennai


S. Sridhar
(Interim Resolution Professional)
[IBBI/ IPA-001/IP-P00381/2017-18/10638]